

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

CP(IB) 163 of 2020

Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.01.2021

Name of the Company: Parthdye Chem Pvt Ltd
V/s
Clinch Silicones Pvt Ltd

Section: 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

Learned PCS Ms. Richa Goyal appeared for the Operational Creditor.

Learned Counsel appeared for the Corporate Debtor.

Learned Counsel for the Corporate Debtor undertakes to file Vakalatnama. It is to be filed within seven days along with Board Resolution. Corporate Debtor as ex-parte is set aside. The Corporate Debtor file affidavit in reply within seven days by giving copy to the other side.

Matter to appear for further consideration on 09.03.2021


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 19th day of January, 2021